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CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

Original Application No.463/96

with M.A.320/96.

Dt. of decision: 25-4-1990

Between:

J.R. Anand .. Applicant

and

1. Secretary, Dept. of Personnel,  
New Delhi.

2. Establishment Officer,  
Dept. of Personnel,  
New Delhi.

3. The Director,  
Dept. of Personnel,  
New Delhi. .. Respondents

Counsel for the applicant : Sri S. Ramakrishna Rao

Counsel for the respondents : Sri N.R. Devaraj  
Sri P.V.S.S. Rama Rao

Coram

The Hon'ble Sri Justice M.G. Chaudhari, Vice Chairman

The Hon'ble Sri H. Rajendra Prasad, Member (A)

JUDGEMENT

(ORAL ORDER AS PER HON'BLE SRI JUSTICE M.G. CHAUDHARI, V.C. )

The O.A. was taken up for hearing on the prayer for interim relief. The respondent No.3 i.e. Ministry of Personnel have filed and the reply statement opposing the interim relief. The said respondents as well as respondent No.1 are represented by Sri N.R. Devaraj, learned C.G.S.C. The respondent No.4, Sri K.V. Satyanarayana has also filed his reply statement opposing the interim relief. He is represented by Sri P.V.S.S. Rama Rao. Sri D.J. Rao, Under Secretary, DOPT is present, ~~and permitted to leave.~~ ✓

2. We have heard the elaborate submissions advanced by the learned counsel for the applicant, Sri S.Ramakrishna Rao and also the submissions made by Sri N.R. Devaraj and Sri Rama Rao and have carefully examined the record. We have also gone through the file pertaining to the appointment to the post in question from the Department of Personnel made available to us by learned counsel for official respondents.

3. In the light of submissions urged by the respective counsel for the parties and the record, as we are about to commence our order, the learned counsel for the applicant on instructions of the applicant who is also present prays for withdrawal of the O.A. itself. Sri N.R. Devaraj and Sri Swamy for the respective respondents have no objection.

Accordingly, following order is passed:-

The O.A. is allowed to be withdrawn as prayed by the learned counsel for the applicant. No order as to costs. O.A. as well as M.A.320/96 stands disposed of.

15/4/96  
(H. Rajendra Prasad)  
Member (A)

M.G. Chaudhari  
(M.G. Chaudhari)  
Vice Chairman

Dt. 25-4-1996  
(Open Court Dictation)

*Amrit  
Deputy Registrar O.C.C.*

kmv

OA 463/96

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To

1. The Secretary, Dept.of Personnel,  
New Delhi.
2. The Establishment Officer,  
Dept.of Personnel, New Delhi.
3. The Director, Dept.of Personnel,  
New Delhi.
4. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr. N.R.Devraj, Ar.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

17/5/96

*BB*  
I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

Dated: 25-6-1996

ORDER/JUDGMENT

M.A/R.A./C.A.NO.

in

O.A.No. 463/96

T.A.No. (w.p. )

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

pvm

